

10

**COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES
(2021-22)**

(SEVENTEENTH LOK SABHA)

MINISTRY OF EDUCATION

[ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/RECOMMENDATIONS CONTAINED IN THEIR SECOND REPORT (SEVENTEENTH LOK SABHA) ON “MEASURES UNDERTAKEN TO SECURE REPRESENTATION OF OBCs IN ADMISSIONS AND EMPLOYMENT IN KENDRIYA VIDYALAYAS/NAVODAYA VIDYALAYAS AND SAINIK SCHOOLS/RASHTRIYA MILITARY SCHOOLS”.]

TENTH REPORT



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
*August, 2021/ Sravana, 1943 (Saka)***

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(SEVENTEENTH LOK SABHA)

[Action Taken by the Government on the Observations/Recommendations contained in their Second Report (Seventeenth Lok Sabha) on “Measures undertaken to secure representation of OBCs in admissions and employment in Kendriya Vidyalayas/Navodaya Vidyalayas and Sainik Schools/Rashtriya Military Schools”.]

MINISTRY OF EDUCATION

*Presented to Lok Sabha on 04.08.2021
Laid in Rajya Sabha on 04.08.2021*



सत्यमेव जयते

LOK SABHA SECRETARIAT
NEW DELHI
August, 2021/Sravana, 1943 (Saka)

C.O.OBC No. _____

Price : Rs _____

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Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fifteenth Edition) and printed by the Manager, Government of India Press, Minto Road, New Delhi-110002.

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COMPOSITION OF THE COMMITTEE ON WELFARE OF OBCs (2021-22)

SHRI RAJESH VERMA- CHAIRPERSON

MEMBERS
LOK SABHA

2. Shri T.R. Baalu
3. Shri Sanjay Kumar Bandi
4. Shri Chandra Sekhar Bellana
5. Shri Ramesh Bidhuri
6. Ms. S. Jothimani
7. Shri Dileshwar Kamait
8. Smt. Raksha Nikhil Khadse
9. Shri Jyotirmay Singh Mahato
10. Dr. Sanghamitra Maurya
11. Shri Anubhav Mohanty
12. Dr. Pritam Gopinath Munde
13. Shri Balak Nath
14. Shri Ajay Nishad
15. Shri Parbhatbhai Savabhai Patel
16. Shri Ram Shiromani
17. Shri K. Sudhakaran
18. Shri Ashok Kumar Yadav
19. *Vacant*[§]
20. *Vacant*[%]

RAJYA SABHA

21. Smt. Geeta *alias* Chandraprabha
22. Shri T.K.S. Elangovan
23. Shri Narayana Koragappa
24. Shri Jaiprakash Nishad
25. Shri Vishambhar Prasad Nishad
26. Dr. Banda Prakash
27. Smt. Chhaya Verma
28. Shri Hamath Singh Yadav
29. *Vacant*^{*}
30. *Vacant*[&]

[§] Vice Shri Sanjay Seth resigned from the membership of the Committee.

^{*} Vacancy arose vice the retirement of Shri K.K. Ragesh, MP

[%] Vice Shri Kapil Moreshwar Patil ceased to be a Member of the Committee consequent upon his induction in Council of Ministers on 07.07.2021

[&] Vice Shri B.L.Verma ceased to be a Member of the Committee consequent upon his induction in Council of Ministers on 07.07.2021

SECRETARIAT

- | | |
|---------------------------------|------------------------------|
| 1. Smt. Anita B. Panda | - Joint Secretary |
| 2. Shri Arvind Sharma | - Director |
| 3. Smt. Neena Juneja | - Deputy Secretary |
| 4. Shri Devender Kumar Dobriyal | -Assistant Executive Officer |

INTRODUCTION

I, the Chairperson, Committee on Welfare of Other Backward Classes (2021-22) having been authorised by the Committee to present the Report on their behalf, present this Tenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Second Report (Seventeenth Lok Sabha) on “Measures undertaken to secure representation of OBCs in admissions and employment in Kendriya Vidyalayas/Navodaya Vidyalayas and Sainik Schools/Rashtriya Military Schools” pertaining to the Ministry of Education.

2. The Second Report was presented to Hon'ble Speaker, Lok Sabha on 30th December, 2019 during the inter-session before its presentation to Lok Sabha on 5th February, 2020. The Report was also laid on the Table of Rajya Sabha on 13th December, 2019.

3. The replies of the Government to all the Observations/Recommendations contained in the Report were received on 13th April, 2021.

4. The replies of the Government were examined and the Draft Action Taken Report was considered and adopted by the Committee at their sitting held on 13th July, 2021.

5. An analysis of the action taken by the Government on the Observations/Recommendations contained in the Second Report (Seventeenth Lok Sabha) of the Committee is given in Appendix-II.

6. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in Chapter-I of the Report.

NEW DELHI
27 July, 2021
5 Sravana, 1943 (Saka)

RAJESH VERMA,
Chairperson,
Committee on Welfare of OBCs

CHAPTER -1

REPORT

This Report of the Committee on Welfare of Other Backward Classes deals with the action taken by the Government on the Observations/Recommendations contained in their Second Report (Seventeenth Lok Sabha) on "Measures undertaken to secure representation of OBCs in admissions and employment in Kendriya Vidyalayas/Navodaya Vidyalayas and Sainik Schools/Rashtriya Military Schools" pertaining to the Ministry of Education (Erstwhile known as Ministry of Human Resource Development).

2. The Second Report (Seventeenth Lok Sabha) of the Committee was presented to Hon'ble Speaker, Lok Sabha on 30th December, 2019 during the inter-session before its presentation to Lok Sabha on 5th February, 2020. The Report was also laid on the Table of Rajya Sabha on 13th December, 2019. The Report contained 7 Observations/Recommendations. Action Taken Replies in respect of all the Observations/Recommendations contained in the Report have been received from the Government. These have been examined and categorised as follows:

- (i) Observations/Recommendations which have been accepted by the Government:
Recommendation Sl. Nos. 1, 2, 3, 5, 6 and 7 (Total-6)
Chapter-II
- (ii) Observations/Recommendations which the Committee do not desire to pursue in view of the Government's replies:
Recommendation Sl. No. -NIL- (Total-NIL)
Chapter-III
- (iii) Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration:
Recommendation Sl. No. -NIL- (Total-NIL)
Chapter-IV
- (iv) Observations/Recommendations in respect of which final replies of the Government are still awaited:
Recommendation Sl. No. 4 (Total- 1)
Chapter-V

3. The Committee desire that further Action Taken Notes on the Observations/Recommendations contained in Chapter-I and final reply on the recommendation contained in Chapter V of the report should be furnished to the Committee within three months of the presentation of this Report.

4. The Committee will now deal with the action taken by the Government on some of the Observations/Recommendations made in their second report in the succeeding paragraphs.

Representation of OBCs in admission in Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Samiti (NVS)/Sainik School/Rastriya Military Schools

(Recommendations Sl. No. 2 and 3)

Recommendation Sl. No. 2

5. The Committee in their Second Report (Seventeenth Lok Sabha) had recommended as under:

" The Committee are anguished to note that till date there is no provision for reservation of OBCs in admission to Kendriya Vidyalayas/Navodaya Vidyalayas even when the same is being provided to SC/ST students. The Ministry has only apprised the Committee that reservation in admission to SC/ST students are being extended as per enabling provisions in the Admission Policy/Guidelines of Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Samiti(NVS), respectively. The Committee are shocked to find that the KVS and NVS have not amended their Admission policy incorporating OBC reservations in the last thirteen years since the Central Educational Institution (Reservations in Admissions) Act, 2006 was enacted by the Government. The Committee are of the considered view that the provisions of the Central Education Institutions Act are legally binding on the KVS and NVS to reserve seats in admissions for OBC students as the institutions have been explicitly covered under Section 2(d) of the Act. It is perplexing for the Committee to note that the Department of School Education & Literacy had been trying to obfuscate the issue by first resorting to arbitrary interpretation of Section 2(d) and later by bringing section 2(j) of the Act related to definition of „teaching or instruction in any branch of study“ into the discussion. The Committee emphasize that both the above definition

clauses cannot have an overriding effect on the operative parts of the Act. The wordings of the main Statute are quite clear about its applicability and the exclusions therein have been clearly mentioned.

Further, in pursuance to Clause (5) in Article 15 of the Constitution inserted by the Constitution (Ninety-Third Amendment) Act, 2005 and Article 15 (6) (b) of the Constitution inserted by the Constitution (One Hundred and Third Amendment) Act, 2019, the Committee strongly recommend that 27 per cent reservation in admission to Socially and Educationally Backward Classes of citizens in all private educational institutions, whether aided or unaided by the State as well as affiliated by CBSE and other authorities other than the minority educational institutions referred to in clause (1) of Article 30 should be provided.

After the Committee took up this matter and pursued vigorously with the Ministry, the Department of School Education & Literacy, during the course of oral evidence assured the Committee to positively consider extending reservation in admission to OBCs in KVs and NVs and sought three months time for implementing the same. The Committee strongly recommend that a decision on the reservation of OBCs in admissions to KVs/NVs should be arrived at within three months and implemented so as to ensure that reservation benefits can be availed by the OBC students in the 2020-20 session without any difficulty. They would like to be apprised accordingly at the action taken stage."

REPLY OF THE GOVERNMENT

6. The Ministry of Education in their action taken reply have stated as under:-

"Pursuant to the recommendations made by the Parliamentary Committee on Welfare of OBCs (2019-20) in its 2nd report submitted to the Hon'ble Speaker, Lok Sabha, the matter was further considered in the Ministry of Education and instructions have issued by the Ministry to Kendriya Vidyalaya Sangathan and Navodaya Vidyalaya Samiti in March, 2020 to implement the provisions of reservation to OBC students in admissions to KVs and the JNVs w.e.f the academic session 2020-21. Copies of letters dated 30.3.2020 issued to KVS and NVS are at **Annexure-1** and **Annexure-2** respectively.

KVS has already taken note of this recommendation and is providing reservation in admission to the OBCs from the academic session 2020-21 onwards. The Admission Guidelines of KVS have been modified suitably.

NVS has also already notified 27% reservation for OBC candidates for admission to Class VI from the session 2020-21 onwards through Jawahar Navodaya Vidyalaya Selection Test (JNVST)."

Recommendation Sl. No. 3

7. The Committee in their Second Report (Seventeenth Lok Sabha) had recommended as under:

"The Committee understand that Sainik Schools and Rashtriya Military Schools have been opened with broad objectives of removing regional imbalance in the officer cadre of the defence services and for taking care of the educational requirements of the sons of defence personnel, respectively. 15% of the total seats are reserved for SCs and 7.5% seats are reserved for STs in Sainik Schools and in the Rashtriya Military Schools 15% and 7.5% seats in the Entitled and Non-entitled categories are reserved for SC and ST candidates, respectively. However, the Committee are not able to comprehend the reasons for not extending the reservation benefits to the OBC candidates in the said schools. The Committee feel that the Government cannot take a stand that reservations in admissions for OBCs are not being provided keeping in mind the stiff physical and mental requirements of the Armed Forces, as the children from reserved categories undoubtedly have every capability to meet those requirements at par with the General Category candidates. The Committee also do not agree with the views expressed by the Ministry of Defence that since around 25-26% OBC students are able to get themselves enrolled in Rashtriya Military Schools on the basis of open merit, earmarking of a particular quota for them may lower their morale. Instead, the Committee reckon that these successful OBC candidates managing selections on their own merit are only the few who have overcome the limitations of social and educational backwardness and as such their inclusion has no bearing on social justice. The Committee are of the view that

implementation of OBC reservation policy in admissions to Sainik Schools and Rashtriya Military Schools will ensure that such needy and deprived sections from the OBC population are given opportunities to take admission in these coveted institutions, who are otherwise not able to compete owing to their social and educational backwardness. In this respect, the Committee have been reassured by the Ministry of Defence that a case for implementation of OBC reservation in admissions to Sainik Schools and Rashtriya Military Schools will be taken up during the next Board of Governors/Central Governing Council Meeting of the respective schools. The Committee strongly feel that the constitutional and legal provisions for reservations must be assiduously followed by all institutions of the Government and therefore, recommend that the matter of reservation in admission of OBC students in Sainik Schools/Rashtriya Military Schools reservation should be decided favorably in the upcoming Board Meeting without fail so that no prejudice is caused to the future of deserving OBC candidates. The Committee would like to be apprised of the outcome of the same.

REPLY OF THE GOVERNMENT

8. The Ministry of Education in their action taken reply have stated as under:-
- "Based on the recommendations of Parliamentary Committee on Welfare of OBCs (2019-20), Sainik Schools Society vide letter dated 13.10.2020 has introduced reservation of 27% quota for OBCs (Non- creamy layer) for admissions in Sainik Schools from the academic session 2021-22. A copy of the letter dated 13.10.2020 is at **Annexure-3**.

Further, reservation of 27% quota for OBCs (Non- creamy layer) for admissions in Rashtriya Military Schools has been introduced from the academic session 2021-22. Orders dated 18.1.2021 issued in this regard are at **Annexure-4**."

9. **The Committee are happy that the Ministry of Education and the Ministry of Defence not only positively considered their recommendations but also implemented those within 3 months by taking decisions to provide reservation to OBC students in admission to KVs, NVs, Sainik schools and Rashtriya**

Military Schools. They further note that for KVs and NVs, the implementation would have already started w.e.f. the academic session 2020-21, as per the copy of the letters issued on 30th March, 2020 highlighting Committee's recommendations. The Ministry of Defence statedly issued communications to Sainik Schools Society and Rashtriya Military Schools on 13th October, 2020 and 18th January 2021, respectively, to ensure reservation of seats for candidates belonging to OBCs from the current academic session i.e. 2021-22 in SSs and RMSs. Appreciating the action taken by the Government, which would immensely benefit OBC students desirous of studying in these premier institutions, the Committee would like to be apprised of the number of admissions of OBC candidates made in KVS/NVs and Sainik Schools/Rashtriya Military Schools during the academic sessions of 2020-21 and 2021-22.

Representation of OBCs in employment under Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Samiti (NVS)

Recommendation Sl. No. 4

10. The Committee in their Second Report (Seventeenth Lok Sabha) had recommended as under:

“The Committee are pleased to note that the overall representation of OBC employees in KVS and NVS is 26.26% and 30.02%, respectively and deem it to be a fair representation of OBC working in various rungs of the two organizations. While the overall representation of OBCs has been ensured, there are still certain posts where their representation is below par. For example, in the KVS, the representation of OBCs in the posts of Assistant Commissioner, Assistant Section Officer and Subordinate Staff is 20.58%, 17.03% and 18.12% respectively. Similarly, within the NVS representation of OBCs in the posts of Stenographers, Junior Secretariat Assistant and MTS is only 17.02%, 19.69% and 6.57%, respectively. The Committee desire that pro-active steps should be taken by the Ministry to ensure that fair representation of OBCs is reached in the posts enumerated above.

The Committee understand that the Kendriya Vidyalaya Sangathan has acknowledged the fact that some of the OBC employees in the organization have got selected on their own merit. However, their names cannot be counted within the seats earmarked for the OBC quota. The

Committee are therefore, of the firm opinion that calculating these candidates who get selected on their own merit within the reserved seats violates the guidelines issued by the DoPT and is therefore illegal. The Committee, therefore, recommend that the Ministry of Human Resource Development should strictly follow all the DoPT orders and guidelines regarding OBC reservation in recruitment to educational institutions/Departments/Autonomous organizations under it to ensure that in future such OBC candidates getting selected on their own merit are not adjusted within the reserved category. They further desire that a fresh exercise of enumerating the OBC employees in the KVS and NVS should be undertaken after excluding those who had got selected on their own merit. Fresh vacancies must be filled up on the basis of this exercise and Committee must be apprised about the same at the action taken stage.”

REPLY OF THE GOVERNMENT

11. The Ministry of Education in their action taken reply have stated as under:
- “KVS has been providing separate 27% reservation for OBC candidates from the year 1993 and counted those OBC candidates who got selected on their own merit under unreserved category in every recruitment exercise.
- It is submitted that a fresh exercise of enumerating the OBC employees in KVS after excluding those who had got selected on their own merit shall be undertaken.
- In so far as NVS is concerned, while efforts are being made to fill up the backlog vacancies of the posts wherever representation of OBCs was low, the Samiti is following Gol instructions on recruitment and reservation scrupulously. As per the Gol orders, the posts of Chowkidar & Chowkidar-cum-Sweeper are engaged on outsourcing basis only.
- At the time of recruitment, any candidate who belongs to any reserved category but has qualified own his own merit is counted against unreserved category and not as SC/ ST/ OBC. However, as suggested by the Committee, the records of recruitment will be verified and necessary

corrective measures will be made. Pro active steps will be taken to ensure representation of OBC as per Gol reservation policy.”

12. The Committee had observed that Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Samiti (NVS) had been providing separate 27% reservation for OBC candidates from the year 1993. Also those OBC candidates who got selected on their own merit under unreserved category in every recruitment exercise were being counted separately. The overall representation of OBC employees in KVS and NVS that is, 26.26% and 30.02%, respectively, was considered a fair representation of OBC working in various rungs of the two organizations. The Committee, however, had observed that the representation of OBCs in the posts of Assistant Commissioner, Assistant Section Officer and Subordinate Staff in KVS which was 20.58%, 17.03% and 18.12% respectively, and representation of OBCs in the posts of Stenographers, Junior Secretariat Assistant and MTS in NVS, which was only 17.02%, 19.69% and 6.57% respectively, needed to be looked into. The Committee are happy to note that in KVS and NVS, verification of records is proposed and necessary corrections will be made to fill-up the backlog vacancies of the posts, wherever representation of OBC is found to be low. The Committee desire that this exercise undertaken for enumerating the OBC employees in both KVS and NVS, after excluding those who had got selected on their own merit, should be completed at the earliest. The Committee would also like to be apprised of the steps taken for filling the specific posts referred in their original recommendation where representation of OBC is not upto the level of stipulated 27% in KVS and NVS.

Reservation of OBCs in employment under Sainik Schools and Rashtriya Military Schools.

Recommendation SI. No. 5

13. The Committee in their Second Report (Seventeenth Lok Sabha) had recommended as under:

“The Committee would like to emphasize that all the Government institutions/establishments in the country are constitutionally bound to provide reservations in employment to OBCs in light of the Indra Sawhney Judgement and DoPT Guidelines being issued from time to time. While examining the

information pertaining to representation of the OBCs in employment in Rashtriya Military Schools, the Committee have noted that it is far below the Constitutionally mandated ratio of 27%. In fact, within the Group „A“, the number of OBCs out of a total of 41 employees is mere 3. Similarly, the number of Group „B“ OBC employees is just 8 out of a total of 40. As regards representation of OBCs in Sainik Schools, the Committee are yet again concerned to note that only 20.70% representation among Academic & Administrative Staff and General Employees has been accorded to the OBCs. It is a matter of further concern that within the Academic and Administrative Staff this representation is merely 18.62%. The Committee can clearly discern lack of seriousness in implementation of OBC reservation in Rashtriya Military Schools (RMSs) and Sainik Schools on the basis of the facts and figures enumerated above. They therefore, recommend that OBC reservation in Sainik Schools/Rashtriya Military Schools should be scrupulously implemented by the Ministry of Defence and all the unfilled OBC vacancies be advertised and filled immediately as per the relevant DoPT Orders and Guidelines on OBC reservation.”

REPLY OF THE GOVERNMENT

14. The Ministry of Education in their action taken reply have stated as under:

“Recommendations have been noted by the Sainik School Society for taking further action as per the relevant DoPT Orders and guidelines on OBC reservation.

As regards RMSs, out of total 50 posts of Group 'A', 60% i.e. 30 seats are filled via Departmental Promotion Committee (DPC) under which no separate reservation is granted to OBC candidates as per Department of Personnel and Training (DoPT) reservation guidelines. Balance 40% i.e 20 seats are filled under direct recruitment through Union Public Service Commission (UPSC) following DoPT reservation guidelines. 27% of 20 seats i.e., translates to 5.4 out of which three (03) posts are already held by OBC candidates. Further, the direct recruitment for seven (07) posts is under process in which remaining OBC post i.e two (02) posts will also be filled.

It is also submitted that the 27% OBC reservation for 60 vacancies of Group 'B' posts comes to 16.2. Out of which, eight (08) vacancies are already filled. Recruitment process for balance of eight (08) vacancies is under process.”

15. The Committee in their original report had raised their concern for lower OBCs representation of 20.70% among academic and administrative staff and general employees in Sainik Schools. Although, the Ministry of Education in their Action Taken Reply have stated that the recommendation of the Committee has been noted by the Sainik School Society for taking further action as per the relevant DoPT Orders and guidelines on OBC reservations, the Committee would like to be apprised of the specific action taken by them to increase the OBCs representation to the stipulated reservation level. At the same time, the Committee recommend that the direct recruitment of 02 posts of OBCs in Group 'A' and 08 posts in Group 'B', which are reported to be under process in RMSs, be completed soon and the Committee be apprised thereof.

CHAPTER-II

OBSERVATIONS/RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

Imperative for extending the outreach of special purpose schools

Recommendation (SI No. 1)

2.1 The Committee in their Second Report (Seventeenth Lok Sabha) had recommended as under:

The Kendriya Vidyalaya Scheme was approved in November, 1962 to provide educational facilities for the children of transferable Central Government/Defence Employees and the residential Navodaya Vidyalayas were launched under a Central Sector Scheme in 1986 with an aim to impart good quality education to the talented children from rural areas. Further, Sainik Schools were introduced in 1961 primarily with an objective to prepare boys academically, physically and mentally for entry into the National Defence Academy. The Rashtriya Military Schools had been established to take care of the education of the sons of Defence personnel. The Committee understand that Kendriya Vidyalayas, Navodaya Vidyalayas, Sainik Schools and Rashtriya Military Schools have been opened by the Government keeping in mind the educational needs of a specific segment of population or for achieving clearly laid down goals. These institutions have been working towards their respective goals in their own ways. The Committee observe that the Navodaya Vidyalayas and Sainik Schools are undertaking the job of talent scouting while also broadening the coverage of good quality public school education to the hitherto uncovered regions and sections of the population. On the other hand the Kendriya Vidyalayas and Rashtriya Military Schools are focusing intensively on the wards of Central Government/Defence Employees. At present there are 1227 KVs, 637 NVs, 31 Sainik Schools and 5 Rashtriya Military Schools functioning in the country. While appreciating the importance of the services being rendered by these institutions, the Committee desire that the 24 NVs, which are sanctioned but not yet functional must be started without further delay and more schools in the four categories should be opened in the backward regions of the country to take care of the rising

demand of quality education and for increasing the outreach of these special purpose institutions.

REPLY OF THE GOVERNMENT

2.2 The Ministry of Education in their action taken reply have stated as under:

As on 25.10.2019, when the first sitting of the Parliamentary Committee on Welfare of OBCs (2019-20) was scheduled, 24 out of the 661 sanctioned Jawahar Navodaya Vidyalayas (JNVs) were yet to be made functional. Subsequently, 11 more JNVs have been made functional. These are: Morbi (17.12.2019), Gurdaspur (30.12.2019), Pulwama (30.01.2020), Chhota Udepur (30.01.2020), Surat (30.01.2020), South West Khasi Hills (19.02.2020), Sultanpur (02.03.2020), Unakoti (06.03.2020), Bandipura (03.09.2020), North Garo Hills (27.01.2021) and Tirap (19.03.2021).

Persistent efforts are being made both at the Samiti level and the Ministry level to obtain suitable land and temporary accommodation for the remaining 13 JNVs so as to make them functional at the earliest. In this connection, three Video Conferences were also held, two at the level of Secretary, Department of School Education & Literacy on 16.12.2019 & 13.1.2020 and one at the level of Hon"ble Education Minister on 28.4.2020 to impress upon the States/UTs to identify and allot suitable land and temporary accommodation for making these remaining Vidyalayas functional.

Opening of new Kendriya Vidyalayas and Navodaya Vidyalayas is a continuous process. Proposals for opening of KVs are considered only if sponsored by Ministries/Departments of Government of India/State Governments/UT Administrations thereby committing resources for setting up a new KV as well as the necessary sanction of the Government. The proposals received from various sponsoring authorities also have to compete among other proposals under the "Challenge Method". The Navodaya Vidyalaya Scheme envisages opening of one Navodaya Vidyalaya in each district of the country. All the districts (as on 31st May, 2014) of the States/UTs, which have accepted the scheme, have been covered.

Sainik Schools are established on receipt of a request from State Government agreeing to provide land along with funds for the creation and maintenance of

basic infrastructure, purchase of equipment and other facilities besides scholarships for the cadets belonging to the State. On receipt of proposal from the State Govt., an inspection of the proposed site carried out by the officials of Sainik Schools Society to ascertain its suitability. Therefore, opening of new Sainik Schools in any part of the country depends upon the demand raised by the concerned State Government. As of now there are four Sainik Schools namely Sainik Schools, Goalpara (Assam), Pungalwa (Nagaland), Imphal (Manipur) and Chhingchhip (Mizoram) functioning in remote hills.

Rashtriya Military Schools (RMSs) are premier and reputed residential public schools of the country run by the Ministry of Defence, Government of India under the aegis of Directorate General of Military Training. These schools are Central Board of Secondary Education (CBSE) affiliated and the aim of the Schools is "to impart quality education and prepare the cadets to join Defence Services through National Defence Academy". The proposal for raising of new RMSs was discussed during Central Governing Council Meeting held on 24 August, 2011 chaired by Defence Secretary. It was found that with the raising of Sainik Schools in different states, including Chhattisgarh, J&K and North East, adequate opportunities are available for the aspirants to seek admission. Further, no Rashtriya Military School has been opened since 1961 after a decision was taken to open one Sainik School in each State. However, to accommodate more students, enhancement of cadet strength from 320 to 450 in each RMS was approved vide Government of India, Ministry of Defence letter dated 23 April 2007 to be executed in phased manner. The average school strength in the present academic session is planned to be 400 cadets.

(Ministry of Education's O.M. No. 17-37/2019-UT-3 dated 13.4.2021)

OBC Reservation in admissions to Kendriya Vidyalayas/Navodaya Vidyalayas

Recommendation (SI No. 2)

2.3 The Committee in their Second Report (Seventeenth Lok Sabha) had recommended as under:

The Committee are anguished to note that till date there is no provision for reservation of OBCs in admission to Kendriya Vidyalayas/Navodaya Vidyalayas even when the same is being provided to SC/ST students. The Ministry has only apprised the Committee that reservation in admission to SC/ST students are being extended as per enabling provisions in the Admission Policy/Guidelines of Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Samiti(NVS), respectively. The Committee are shocked to find that the KVS and NVS have not amended their Admission policy incorporating OBC reservations in the last thirteen years since the Central Educational Institution (Reservations in Admissions) Act, 2006 was enacted by the Government. The Committee are of the considered view that the provisions of the Central Education Institutions Act are legally binding on the KVS and NVS to reserve seats in admissions for OBC students as the institutions have been explicitly covered under Section 2(d) of the Act. It is perplexing for the Committee to note that the Department of School Education & Literacy had been trying to obfuscate the issue by first resorting to arbitrary interpretation of Section 2(d) and later by bringing section 2(j) of the Act related to definition of „teaching or instruction in any branch of study“ into the discussion. The Committee emphasize that both the above definition clauses cannot have an overriding effect on the operative parts of the Act. The wordings of the main Statute are quite clear about its applicability and the exclusions therein have been clearly mentioned.

Further, in pursuance to Clause (5) in Article 15 of the Constitution inserted by the Constitution (Ninety-Third Amendment) Act, 2005 and Article 15 (6) (b) of the Constitution inserted by the Constitution (One Hundred and Third Amendment) Act, 2019, the Committee strongly recommend that 27 per cent reservation in admission to Socially and Educationally Backward Classes of citizens in all private educational institutions, whether aided or unaided by the State as well as affiliated by CBSE and other authorities other than the minority educational institutions referred to in clause (1) of Article 30 should be provided.

After the Committee took up this matter and pursued vigorously with the Ministry, the Department of School Education & Literacy, during the course of oral evidence assured the Committee to positively consider extending

reservation in admission to OBCs in KVs and NVs and sought three months time for implementing the same. The Committee strongly recommend that a decision on the reservation of OBCs in admissions to KVs/NVs should be arrived at within three months and implemented so as to ensure that reservation benefits can be availed by the OBC students in the 2020-20 session without any difficulty. They would like to be apprised accordingly at the action taken stage.

REPLY OF THE GOVERNMENT

2.4 The Ministry of Education in their action taken reply have stated as under:

Pursuant to the recommendations made by the Parliamentary Committee on Welfare of OBCs (2019-20) in its 2nd report submitted to the Hon'ble Speaker, Lok Sabha, the matter was further considered in the Ministry of Education and instructions have issued by the Ministry to Kendriya Vidyalaya Sangathan and Navodaya Vidyalaya Samiti in March, 2020 to implement the provisions of reservation to OBC students in admissions to KVs and the JNVs w.e.f the academic session 2020-21. Copies of letters dated 30.3.2020 issued to KVS and NVS are at **Annexure-1** and **Annexure-2** respectively.

KVS has already taken note of this recommendation and is providing reservation in admission to the OBCs from the academic session 2020-21 onwards. The Admission Guidelines of KVS have been modified suitably.

NVS has also already notified 27% reservation for OBC candidates for admission to Class VI from the session 2020-21 onwards through Jawahar Navodaya Vidyalaya Selection Test (JNVST).

(Ministry of Education's O.M. No. 17-37/2019-UT-3 dated 13.4.2021)

OBC Reservation in admissions to Sainik Schools/Rashtriya Military Schools

Recommendation (SI No. 3)

2.5 The Committee in their Second Report (Seventeenth Lok Sabha) had recommended as under:

The Committee understand that Sainik Schools and Rashtriya Military Schools have been opened with broad objectives of removing regional imbalance in the officer cadre of the defence services and for taking care of the educational requirements of the sons of defence personnel, respectively. 15% of the total seats are reserved for SCs and 7.5% seats are reserved for STs in Sainik Schools and in the Rashtriya Military Schools 15% and 7.5% seats in the Entitled and Non-entitled categories are reserved for SC and ST candidates, respectively. However, the Committee are not able to comprehend the reasons for not extending the reservation benefits to the OBC candidates in the said schools. The Committee feel that the Government cannot take a stand that reservations in admissions for OBCs are not being provided keeping in mind the stiff physical and mental requirements of the Armed Forces, as the children from reserved categories undoubtedly have every capability to meet those requirements at par with the General Category candidates. The Committee also do not agree with the views expressed by the Ministry of Defence that since around 25-26% OBC students are able to get themselves enrolled in Rashtriya Military Schools on the basis of open merit, earmarking of a particular quota for them may lower their morale. Instead, the Committee reckon that these successful OBC candidates managing selections on their own merit are only the few who have overcome the limitations of social and educational backwardness and as such their inclusion has no bearing on social justice. The Committee are of the view that implementation of OBC reservation policy in admissions to Sainik Schools and Rashtriya Military Schools will ensure that such needy and deprived sections from the OBC population are given opportunities to take admission in these coveted institutions, who are otherwise not able to compete owing to their social and educational backwardness. In this respect, the Committee have been reassured by the Ministry of Defence that a case for implementation of OBC reservation in admissions to Sainik Schools and Rashtriya Military Schools will be taken up during the next Board of Governors/Central Governing Council Meeting of the respective schools. The Committee strongly feel that the constitutional and legal provisions for reservations must be assiduously followed by all institutions of the Government and therefore, recommend that the matter of reservation in admission of OBC students in Sainik Schools/Rashtriya Military Schools

reservation should be decided favorably in the upcoming Board Meeting without fail so that no prejudice is caused to the future of deserving OBC candidates. The Committee would like to be apprised of the outcome of the same.

REPLY OF THE GOVERNMENT

2.6 The Ministry of Education in their action taken reply have stated as under:

Based on the recommendations of Parliamentary Committee on Welfare of OBCs (2019-20), Sainik Schools Society vide letter dated 13.10.2020 has introduced reservation of 27% quota for OBCs (Non- creamy layer) for admissions in Sainik Schools from the academic session 2021-22. A copy of the letter dated 13.10.2020 is at **Annexure-3**.

Further, reservation of 27% quota for OBCs (Non- creamy layer) for admissions in Rashtriya Military Schools has been introduced from the academic session 2021-22. Orders dated 18.1.2021 issued in this regard are at **Annexure-4**.

(Ministry of Education's O.M. No. 17-37/2019-UT-3 dated 13.4.2021)

Reservation of OBCs in employment under Sainik Schools and Rashtriya Military Schools.

Recommendation (SI No. 5)

2.7 The Committee in their Second Report (Seventeenth Lok Sabha) had recommended as under:

The Committee would like to emphasize that all the Government institutions/establishments in the country are constitutionally bound to provide reservations in employment to OBCs in light of the Indra Sawhney Judgement and DoPT Guidelines being issued from time to time. While examining the information pertaining to representation of the OBCs in employment in Rashtriya Military Schools, the Committee have noted that it is far below the Constitutionally mandated ratio of 27%. In fact, within the Group „A“, the number of OBCs out of a total of 41 employees is mere 3. Similarly, the

number of Group „B“ OBC employees is just 8 out of a total of 40. As regards representation of OBCs in Sainik Schools, the Committee are yet again concerned to note that only 20.70% representation among Academic & Administrative Staff and General Employees has been accorded to the OBCs. It is a matter of further concern that within the Academic and Administrative Staff this representation is merely 18.62%. The Committee can clearly discern lack of seriousness in implementation of OBC reservation in Rashtriya Military Schools (RMSs) and Sainik Schools on the basis of the facts and figures enumerated above. They therefore, recommend that OBC reservation in Sainik Schools/Rashtriya Military Schools should be scrupulously implemented by the Ministry of Defence and all the unfilled OBC vacancies be advertised and filled immediately as per the relevant DoPT Orders and Guidelines on OBC reservation.

REPLY OF THE GOVERNMENT

2.8 The Ministry of Education in their action taken reply have stated as under:

Recommendations have been noted by the Sainik School Society for taking further action as per the relevant DoPT Orders and guidelines on OBC reservation.

As regards RMSs, out of total 50 posts of Group 'A', 60% i.e. 30 seats are filled via Departmental Promotion Committee (DPC) under which no separate reservation is granted to OBC candidates as per Department of Personnel and Training (DoPT) reservation guidelines. Balance 40% i.e 20 seats are filled under direct recruitment through Union Public Service Commission (UPSC) following DoPT reservation guidelines. 27% of 20 seats i.e., translates to 5.4 out of which three (03) posts are already held by OBC candidates. Further, the direct recruitment for seven (07) posts is under process in which remaining OBC post i.e two (02) posts will also be filled.

It is also submitted that the 27% OBC reservation for 60 vacancies of Group 'B' posts comes to 16.2. Out of which, eight (08) vacancies are already filled. Recruitment process for balance of eight (08) vacancies is under process.

(Ministry of Education's O.M. No. 17-37/2019-UT-3 dated 13.4.2021)

Reservation of OBCs in temporary posts

Recommendation (SI No. 6)

2.9 The Committee in their Second Report (Seventeenth Lok Sabha) had recommended as under:

As per DoPT O.M. No.36036/3/2018 - Estt. (Res.) dated 15.05.2018, there shall be reservation for SC/ST/OBC class candidates in all temporary appointments, which are to last for 45 days or more. The Committee strongly recommend that in strict compliance with the relevant DoPT OM and Guidelines regarding reservation in temporary postings of 45 days or more, separate roster registers should be prepared for temporary appointments for OBCs by the Ministry of Human Resources for all its allied institutions/ autonomous organizations.

REPLY OF THE GOVERNMENT

2.10 The Ministry of Education in their action taken reply have stated as under:

The contents of the OM dated 15.5.2018 of the Department of Personnel & Training have been brought to the notice of both KVS and NVS for information and strict compliance.

(Ministry of Education's O.M. No. 17-37/2019-UT-3 dated 13.4.2021)

Liaison Officer for OBCs

Recommendation (SI No. 7)

2.11 The Committee in their Second Report (Seventeenth Lok Sabha) had recommended as under:

The Committee understand that instructions have been issued by DoPT from time to time for nomination of Liaison Officers, their roles, duties and responsibilities and setting up of a Special Reservation Cell in each Ministry/Department under the direct control of the Liaison Officer for enforcement of orders of reservations in posts and services of the Central Government. It was reiterated on 04.01.2013 that in each

Ministry/Department/Attached and Subordinate Office, Deputy Secretary in charge of administration (or any other officer at least of the rank of Deputy Secretary) should be designated as a Liaison Officer in respect of matters relating to the representation of OBCs. In this regard, the Committee note that KVS has not appointed separate Liaison Officer for OBCs and is therefore, in clear violation of the above instructions issued by the DoPT. The Committee strongly recommend that separate Liaison Officer for OBCs should be designated for enforcement in respect of matters relating to the representation and other welfare measures of OBCs and the Liaison Officer should be designated from the OBCs category only.

REPLY OF THE GOVERNMENT

2.12 The Ministry of Education in their action taken reply have stated as under:

Separate Liaison Officers for OBCs have been appointed in KVS and NVS for enforcement of provisions relating to the representation and other welfare measures of OBCs. Copies of the Office Orders are at **Annexure-5**.

(Ministry of Education's O.M. No. 17-37/2019-UT-3 dated 13.4.2021)

CHAPTER-III

OBSERVATIONS/RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLIES

-NIL-

CHAPTER-IV

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

-NIL-

CHAPTER-V

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH FINAL REPLIES OF THE GOVERNMENT ARE STILL AWAITED

Representation of OBCs in employment under Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Samiti (NVS)

Recommendation (SI No. 4)

5.1 The Committee in their Second Report (Seventeenth Lok Sabha) had recommended as under:

The Committee are pleased to note that the overall representation of OBC employees in KVS and NVS is 26.26% and 30.02%, respectively and deem it to be a fair representation of OBC working in various rungs of the two organizations. While the overall representation of OBCs has been ensured, there are still certain posts where their representation is below par. For example, in the KVS, the representation of OBCs in the posts of Assistant Commissioner, Assistant Section Officer and Subordinate Staff is 20.58%, 17.03% and 18.12% respectively. Similarly, within the NVS representation of OBCs in the posts of Stenographers, Junior Secretariat Assistant and MTS is only 17.02%, 19.69% and 6.57%, respectively. The Committee desire that pro-active steps should be taken by the Ministry to ensure that fair representation of OBCs is reached in the posts enumerated above.

The Committee understand that the Kendriya Vidyalaya Sangathan has acknowledged the fact that some of the OBC employees in the organization have got selected on their own merit. However, their names cannot be counted within the seats earmarked for the OBC quota. The Committee are therefore, of the firm opinion that calculating these candidates who get selected on their own merit within the reserved seats violates the guidelines issued by the DoPT and is therefore illegal. The Committee, therefore, strongly recommend that the Ministry of Human Resource Development should strictly follow all the DoPT orders and guidelines regarding OBC reservation in recruitment to educational institutions/Departments/Autonomous organizations under it to ensure that in future such OBC candidates getting selected on their own merit are not adjusted within the

reserved category. They further desire that a fresh exercise of enumerating the OBC employees in the KVS and NVS should be undertaken after excluding those who had got selected on their own merit. Fresh vacancies must be filled up on the basis of this exercise and Committee must be apprised about the same at the action taken stage.

REPLY OF THE GOVERNMENT

5.2 The Ministry of Education in their action taken reply have stated as under:

KVS has been providing separate 27% reservation for OBC candidates from the year 1993 and counted those OBC candidates who got selected on their own merit under unreserved category in every recruitment exercise.

It is submitted that a fresh exercise of enumerating the OBC employees in KVS *after excluding those who had got selected on their own merit* shall be undertaken.

In so far as NVS is concerned, while efforts are being made to fill up the backlog vacancies of the posts wherever representation of OBCs was low, the Samiti is following Gol instructions on recruitment and reservation scrupulously. As per the Gol orders, the posts of Chowkidar & Chowkidar-cum-Sweeper are engaged on outsourcing basis only.

At the time of recruitment, any candidate who belongs to any reserved category but has qualified on his own merit is counted against unreserved category and not as SC/ ST/ OBC. However, as suggested by the Committee, the records of recruitment will be verified and necessary corrective measures will be made. Pro active steps will be taken to ensure representation of OBC as per Gol reservation policy.

(Ministry of Education's O.M. No. 17-37/2019-UT-3 dated 13.4.2021)

NEW DELHI:
27 July, 2021
5 Sravana, 1943 (Saka)

RAJESH VERMA,
Chairperson,
Committee on Welfare of OBCs



F.No.1.37/2019(DO-3)
Government of India
Ministry of Human Resource Development
(Department of School Education & Literacy)

Shri Sri Bhawan, New Delhi - 110011
30th March, 2019

3

The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shalimar Bagh, New Delhi - 110016

Subject: Implementation of the provisions for reservation to the OBC students in admissions to the Kendriya Vidyalayas from the academic session 2020-21 and onwards. reg.

Sir,

Attention is invited to the extant admission guidelines of Kendriya Vidyalaya Sangathan which specify the following provisions for reservation for admissions in the Kendriya Vidyalayas:

- i) 15% seats for Scheduled Castes and 7.5% seats for Scheduled Tribes shall be reserved in all fresh admissions in all the KV's;
 - ii) 3% seats of total available seats for fresh admission will be horizontally reserved for Differently abled children as per the provisions of the RTE Act, 2009 read in conjunction with the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.
 - iii) 25% seats are reserved in all fresh admissions in class I for the students of disadvantaged groups as per the provisions of the RTE Act, 2009.
2. The existing admission guidelines of KVS, also envisage the following order of priorities to be followed in granting admissions:
- i) **KVs under Civil/Defence Sector:** Children of transferable & non-transferable central government employees, children of ex-servicemen including children of Foreign National Officials who come on deputation/transfer to India on invitation by Govt; children of transferable & non-transferable employees of autonomous bodies/PSUs/IHLs of the Govt; children of transferable & non-transferable state government employees; children of transferable & non-transferable employees of autonomous bodies/PSUs/IHLs of the state

governments, children from any other category including the children of Foreign Nationals who are located in India due to their work or for any personal reasons.

ii) **KVs under Project/HL Sector:** Children and grandchildren of employees of the Project Sector/Institutes of Higher Learning which are the sponsors of the Vidyalaya, Children of Project employees & Post Graduate students who are working on long term research projects, Children of regular Council of Wardens (COW) employees and children and grandchildren of retired employees; the remaining priorities categories would be the same as those mentioned under the KVs in the Civil/Defence Sector.

3. The Parliamentary Committee on Welfare of OBCs (2019-20) in its 2nd report submitted to the Hon'ble Speaker of the 17th Lok Sabha in December, 2019 had *inter-also* made the following recommendations as regards KVs and JNVs:

"The Committee strongly recommend that a decision on the reservation of OBCs in admission to KVs/JNVs should be arrived at within three months and implemented so as to ensure that reservation benefits can be availed by the OBC students in the 2020-21 session without any difficulty."

4. In the light of the above recommendations, the matter was examined in this Department and 'in principle' approval of Hon'ble HRM had been obtained for extending the benefits of reservation to OBC students for admission in the KVs and the JNVs from the ensuing academic session i.e.2020-21. The modalities for implementation were further discussed with the Kendriya Vidyalaya Sangathan and the Navodaya Vidyalaya Samiti and it has now been decided with the approval of the Hon'ble HRM that the following methodology may be adopted for implementing the provisions of reservations to OBC students in the fresh admissions to Class I in the Kendriya Vidyalayas from the academic session 2020-21 and onwards:

In the KVs, the class strength is of 40 students in a section. The seat distribution as per reservation would be as follows:

RTE	25%	:	10 seats
SC	15%	:	6 seats
ST	7.5%	:	3 seats
OBC	27%	:	11 seats

(3% seats for disabled would be distributed horizontally)

5. **In the First Phase:-** There will be a draw of lots for 10 seats (out of 40 seats) for admissions under RTE quota in class-I from amongst children belonging to SC/ST/OBC/Differently abled put together.

In the Second Phase: Remaining 30 seats will be filled as per the existing priority category system. The shortfall in the seats reserved for SC/ST/OBC, if any,



shall be covered by admitting SC/ST/OBC applicants as per order of priorities of admission

In other words, after admissions of students under RTE Act, the children belonging to CAT-I will be taken up. The students admitted under CAT-I will also include SC/ST/OBC. Similarly, after admission of CAT-I, admission of CAT-II will be taken up which would also include SC/ST/OBC. After admitting CAT-I and CAT-II, further shortfall in the number of seats reserved for SC/ST/OBC shall be filled by first admitting SC/ST/OBC applicants from CAT-III onwards till all reserved seats are eventually filled up.

In the event, any reserved quota for SC/ST/OBC remain unfilled, after the above exercise, the shortfall would be made good by increasing the number of seats in that class to the required extent.

Further action may be taken by KVS accordingly

Yours faithfully,



(D.K.D. Rao)

Deputy Secretary to the Govt. of India
Tel. No. 23387153



F.No.17-37/2019-UT-3
Government of India
Ministry of Human Resource Development
(Department of School Education & Literacy)

Shastri Bhawan, New Delhi - 110001
30th March, 2020

To

The Commissioner,
Navodaya Vidyalaya Samiti,
B-15, Institutional Area,
Sector - 62, NOIDA,
Uttar Pradesh - 201307.

Sub : Implementation of the provision for reservation to the OBC students in admissions to the Jawahar Navodaya Vidyalayas from the academic session 2020-21 - reg.

Sir,

Attention is invited to the extant provisions of the Navodaya Vidyalaya Scheme which specify the following provisions for reservation of seats for admissions in the Jawahar Navodaya Vidyalayas:

"Reservation of seats in favour of children belonging to scheduled castes and scheduled tribes will be provided in proportion to their population in the concerned district provided that in no district such reservation will be less than the national average. If sufficient number of children of one of these two categories do not qualify, it would be possible to interchange seats between the two categories. Necessary improvisation will be made in the testing techniques to ensure that SC/ST children secure admission in Navodaya Vidyalayas in accordance with the reservations laid down for them."

Further, the Navodaya Vidyalaya Scheme also provides that at least 1/3rd of the seats in each Navodaya Vidyalaya are filled by girl students. There is a provision of reservation of 3% seats for disabled children (i.e. orthopedically handicapped, hearing impaired and visually handicapped).

2. The Parliamentary Committee on Welfare of OBCs (2019-20) in its 2nd report submitted to the Hon'ble Speaker of the 17th Lok Sabha in December, 2019 had *inter-alia* made the following recommendations as regards KVs and JNVs:

"The Committee strongly recommend that a decision on the reservation of OBCs in admission to KVs/JNVs should be arrived at within three months and implemented so as to ensure that reservation benefits can be availed by the OBC students in the 2020-21 session without any difficulty."

1

3. In the light of the above recommendations, the matter was examined in this Department and approval of Hon'ble HRM had been obtained for extension of the provisions of reservation to OBC students for admission in KVs and JNVs from the ensuing academic session i.e. 2020-21. Subsequent to the approval of the Hon'ble HRM, the modalities for implementation were further discussed with the Kendriya Vidyalaya Sangathan and the Navodaya Vidyalaya Samiti and it has now been decided with the approval of the Hon'ble HRM that the following methodology may be adopted for implementing the provisions of reservations to OBC students in the fresh admissions to Class VI in the Jawahar Navodaya Vidyalayas from the academic session 2020-21 and onwards:

Reservation of seats for SC & ST students shall be made in proportion to their population in the district concerned (subject to minimum of national average and maximum of 50% for both the categories taken together) and 27% reservation shall be provided to the OBC students over and above the reservation for SCs and STs.

Navodaya Vidyalaya Samiti may take further action accordingly.

Yours faithfully,



(D.K.D. Rao)

Deputy Secretary to the Govt. of India
Tel: No. 23387153

791766/2020/UT.2 Branch

F. No. 4(1)/SSS/2016
Government of India
Ministry of Defence
(Sainik Schools Society)

Room No. 101, D-1 Wing
Sena Bhawan, New Delhi
Dated 13th October, 2020

To
The Principal
All Sainik Schools

**RESERVATION OF SEATS TO BE FILLED IN SAINIK SCHOOLS THROUGH
ALL INDIA SAINIK SCHOOL ENTRANCE EXAM (AISSEE)**

1. With effect from the academic session 2021-22, the allotment of seats during admission to Sainik Schools, shall be done as per the reservations criteria mentioned below:-

(a) 67% of the seats in each Sainik School are reserved for candidates from the State/ UT in which the Sainik School is located and 33% of the seats are reserved for candidates from Other States/ UT. For the purpose of seat allocation, two lists are prepared - 'List A' (for candidates from Home State/ UT) and 'List B' (for candidates from Other States/ UT). The qualified candidates from the Home State/ UT and other than Home State/ UT are arranged in order of merit as per their category under List-A and List-B respectively. The candidates will be allotted seats as per the percentage of reservation specified in Para 1 (b) and (c) below.

(b) Firstly, within each list (List 'A' and List 'B', i.e under both Home State/ UT and Other States/ UT), 15% of the total seats are reserved for Scheduled Castes; 7.5% seats for Scheduled Tribes and 27% seats for Other Backward Classes- Non Creamy Layer(OBC-NCL). Reservation for OBC-NCL category will be considered as per the central list of Other Backward Classes available on National Commission for Backward Classes (NCBC), Government of India website www.ncbc.nic.in, as on the first day of the month in which the process of Online Admission Form commences.

(c) Out of the balance seats, 25% seats within each list (List 'A' and List 'B', i.e under both Home State/ UT and Other States/ UT), are reserved for children of service personnel including ex-servicemen (Defence category). The remaining seats are reserved for children belonging to General category under both Home State/ UT (List 'A') and Other States/ UT (List 'B').

2. The hypothetical case of 100 seats is interpreted as under:-

(a) Total seats:	100
(b) Home State/UT 67%:	67
(c) Other States/UT 33%:	33


(S GOPAL KRISHNA)
Deputy Secretary (Trg.)

791766/2020/UT.2 Branch

3. Further distribution of seats within Home State/UT (List-A) and Other States/UT (List-B) will be as under:-

Ser	Category	List - A	List - B	Total
		67 (All candidates belonging to the Home State/UT)	33 (All candidates not belonging to the Home State/UT)	100
(a)	SC	15% of 67 = 10	15% of 33 = 05	15
(b)	ST	7.5% of 67 = 05	7.5% of 33 = 02	07
(c)	OBC-NCL	27 % of 67 = 18	27 % of 33 = 09	27
(d)	Balance Seats	67 - (10 + 05 + 18) = 34	33 - (05 + 02 + 09) = 17	51
(e)	Defence	25% of 34 = 09	25% of 17 = 04	13
(f)	General	Balance of 34- 09 = 25	Balance of 17- 04 = 13	38
(g)	Total	67	33	100

4. Therefore, total allocation of seats will be as under:-

SC:	15 (List A-10 = List B-05)
ST:	07 (List A-05 = List B-02)
OBC-NCL:	27 (List A-18 = List B-09)
Defence:	13 (List A-09 = List B-04)
General:	38 (List A-25 + List B-13)
Total	= 100

5. If any of the reserved categories (SC, ST or OBC-NCL) is/ are not available within the Home State/ UT, the seats shall be distributed among the available categories within the Home State/ UT in order that 67% of the seats remain with the Home State/ UT. In the illustration at Para 3 above, if there are no SC and OBC-NCL Category in a particular Home State/ UT, the distribution of seats to the available categories within the Home State/ UT shall be as under:-

S No	Category	List - A
		67 (All candidates belonging to the Home State/UT)
(a)	SC	Not available
(b)	ST	7.5% of 67 = 05
(c)	OBC-NCL	Not available
(d)	Balance Seats	67 - (05) = 62
(e)	Defence	25% of 62 = 16
(f)	General	Balance of 62- 16 = 46
(g)	Total	67

6. **Distribution of Seats under "Other States/ UT Quota".** Seats under "Other States/ UT" quota in all the categories (i.e. SC, ST, OBC-NCL, Def & Gen) in List B will be distributed to candidates based on merit, with a condition that candidates from a particular State/ UT will not exceed 25% of the total vacancies in these categories. After allocating the seats under all five categories in Other States/ UT quota (List B) to the candidates as per merit and proportion of 25% seats per State/ UT, the balance unutilized seats shall be filled by candidates from Home State/ UT (List A) in the corresponding category, as per the proposed amendment at Para 11 below. The Central Pool Vacancy is discontinued from the admission process of academic session 2021-22.

(S. GOPAL KRISHNA)
Deputy Secretary (Trg.)

- 18 - 31

7. **Paramilitary Forces Under Defence Category.** Children of Coast Guard and Assam Rifles personnel are permitted admission, in the order of merit, in Sainik Schools applied for, within the 25% quota reserved for children of service personnel including ex-servicemen subject to the following conditions:-

(a) The 25% quota reserved for children of service personnel including ex-servicemen is not filled in that school. i.e. the unfilled vacancies in the 25% quota shall be allotted to the children of Coast Guard and Assam Rifles personnel.

(b) The scholarships for the wards of Coast Guard and Assam Rifles personnel to be provided by the Coast Guard and Assam Rifles out of its own funds.

8. **Distribution of Seats for Girl Candidates in Class VI.** In Class VI, the total number of boys and girls under each category shall not exceed the prescribed limit of reservation under that category. The authorised strength of the school should not be exceeded either. One seat per category for girls is to be ensured. In this regard, **10% of the strength of Class VI or 10 number seats (whichever is higher)** will be reserved for girl candidates in any school, in order to cater to all the categories.

9. **Admission to Class IX.** Admission to Class IX will be strictly based on the existing **category-wise vacancies of the class.** Vacancies shall be filled subject to category-wise availability of seats in the class (section strength to be within CBSE norms) and capacity of hostels/ dormitories. Category-wise vacancies which are to be filled up are to be notified to the candidates in advance (prior to the online admission process).

10. A Category-Wise Distribution Chart is given at Appendix 'A' & 'B' as a reference guide for allocation of seats.

Transfer of Unutilised Vacancies

11. Provisions regarding transfer of unutilised vacancies to other categories and allotment of surplus candidates to other schools as given in Rule 1.15 and Rule 3.23 is elaborated. Unutilised seats in each Sainik School shall be allotted in the following stepwise manner:-


(a) Deficiencies in Other States/ UT Reserved Category (SC/ ST/ OBC-NCL) (List B) shall be filled by candidates from Home State/ UT's corresponding Reserved Category (SC/ ST/ OBC-NCL) (List A)

(b) Deficiencies in Other States/ UT General Category (List B) shall be filled by candidates from Home State/ UT General Category (List A)

(c) Deficiencies in Defence Category- both Home State/ UT and Other States/ UT in List A and List B shall first be filled by children of Coast Guard or Assam Rifles personnel as per their domicile status and inter se merit, if there are any volunteers from the respective School's Waiting List under any category, after the final merit list is published.

(d) Further deficiencies in Other States/ UT Defence Category (List B) – after reviewing the candidature of the children of Coast Guard and Assam Rifles personnel as given in Para (ii) above, shall be filled by candidates from Home State/ UT Defence Category (List A)

(e) Further deficiencies in Home State Defence Category (List A) shall be filled by candidates from Home State/ UT General Category (List A)


(S. GOPAL KRISHNA)
Deputy Secretary (T:9)

791766/2020/UT.2 Branch

(f) Deficiencies in Home State/ UT Reserved Category (SC/ ST/ OBC-NCL) (List A) shall be filled by candidates from Other States/ UT's corresponding Reserved Category (SC/ ST/ OBC-NCL) (List B). However if the reserved categories themselves are not available in a particular Home State/ UT; the seats shall be distributed among the available categories within the Home State/ UT in order that 67% of the seats remain with the Home State/ UT.

(g) Deficiencies in categories of Girl Candidates shall be filled up by Boy candidates in the corresponding category.

(h) Remaining deficiencies in all categories (after the internal transfer of vacancies enumerated above) may be filled up by candidates in Waiting List of other Sainik Schools. Within approximately four weeks after the publication of Final Merit List (during which the initial admission process is scheduled to be completed), Sainik Schools with deficiency in any category/ categories shall notify on all the schools websites, with details of category-wise unfilled vacancies and marks of the last candidate admitted in each category, inviting applications from candidates in the Waiting List of other Sainik Schools. Balance vacancies in particular categories of any school shall thus be filled as per category-wise combined merit list of the candidates of other Sainik Schools who apply for the seats. By a specified date, candidates who are in the Waiting List of other schools may apply to any one Sainik School only, subject to the following conditions:-

(i) Only candidates who are in the Waiting List for admission at other Sainik Schools are eligible to apply for seats notified by a Sainik School which has deficiencies in particular categories. If it is later found that a candidate had already been offered/ confirmed admission at the original Sainik School, prior to the notification date for filling up vacancies, he or she shall forfeit the seat at both schools (if considered necessary, a Non Availability Certificate (NAC) signed by the Principal of the Sainik School originally applied for, may be called for by the new Sainik School after admission is confirmed).

(ii) There should be vacancy in the category to which the candidate applies.


(iii) If the candidate is applying to a Sainik School which is located in his or her Home State/ UT, he or she would be considered only for any vacancy under the respective Home State/ UT category (in the relevant sub category as per List-A).

(iv) If the candidate is seeking admission under Other States/ UT category (in List-B), there should be vacancy not only in this category (and relevant sub category) but also within the State/ UT wise quota based on the extant criteria. The School may also notify accordingly.

(v) Candidate should have scored more marks than the total marks scored by the last candidate admitted in the relevant category at the school applied for.

(vi) Candidate should have been declared medically fit (if considered necessary, certificate of medical fitness may be endorsed by the Principal of Sainik School originally applied for, after admission to the new Sainik School is confirmed).

(vii) Candidates should furnish all mandatory documents/ certificates including AISSEE mark list for the current session.


 (Principal, Sainik School)
 Deputy Secretary, I.C.S.E.

20-33

791766/2020/UT.2 Branch

(j) After all the above steps, if there are unfilled vacancies in the reserved categories (SC/ ST/ OBC-NCL), these shall be filled by Home State/ UT General Category (List A).

12. **Choice of School.** Choice of school will be restricted to **one school only**. Candidates may apply as per the relevant category (SC/ ST/ OBC-NCL/ Defence/ General) and domicile status (Home State/UT or Other States/UT).

13. This letter supersedes any previous letters issued on the subject.



(S Gopal Krishna)
Deputy Secretary (Trg)
For Honorary Secretary, Sainik Schools Society

Encl. As stated.

Copy to:-

PS to RakshaMantri
PS to RRM
SO to Defence Secretary
PPS to Addl, Secretary (J)
PS to Joint Secretary (Trg)
Inspecting Officers, Sainik Schools Society

791766/2020/UT.2 Branch

SAINIK SCHOOL SOCIETY, MINISTRY OF DEFENCE

CATEGORY WISE CHART FOR PROPOSED DISTRIBUTION OF VACANCIES FOR AS 2021-22

TOTAL VACANCIES	SC(H)	ST(H)	OBC(H)	Def(H)	Gon(H)	SC(O)	ST(O)	OBC(O)	Def(O)	Gon(O)	Grand Total
1	0	0	0	0	1	0	0	0	0	0	1
2	0	0	1	0	1	0	0	0	0	0	2
3	0	0	1	0	1	0	0	0	0	1	3
4	1	0	1	0	1	0	0	0	0	1	4
5	1	0	1	1	1	0	0	0	0	1	5
6	1	0	1	1	1	0	0	1	0	1	6
7	1	0	1	1	2	0	0	1	0	1	7
8	1	0	2	1	2	0	0	1	0	1	8
9	1	0	2	1	2	0	0	1	1	1	9
10	1	0	2	1	3	1	0	1	0	1	10
11	1	1	2	1	3	0	0	1	1	1	11
12	1	1	2	1	3	1	0	1	1	1	12
13	1	1	2	1	3	1	0	1	1	2	13
14	1	1	3	1	3	1	0	1	1	2	14
15	1	1	3	1	4	1	0	1	1	2	15
16	2	1	3	1	4	1	0	1	1	2	16
17	2	1	3	2	4	1	0	1	1	2	17
18	2	1	3	2	4	1	0	2	1	2	18
19	2	1	3	2	5	1	0	2	1	2	19
20	2	1	4	2	5	1	0	2	1	2	20
21	2	1	4	2	5	1	0	2	1	3	21
22	2	1	4	2	5	1	1	2	1	3	22
23	2	1	4	2	6	1	1	2	1	3	23
24	3	1	4	2	6	1	1	2	1	3	24
25	3	1	4	2	7	1	1	2	1	3	25
26	3	1	5	2	7	1	1	2	1	3	26
27	3	1	5	2	7	1	1	2	1	4	27
28	3	1	5	2	7	1	1	3	1	4	28
29	3	1	5	3	7	1	1	3	1	4	29
30	3	2	5	3	7	1	1	3	1	4	30
31	3	2	5	3	8	1	1	3	1	4	31
32	3	2	6	3	8	1	1	3	1	4	32
33	3	2	6	3	8	1	1	3	2	4	33
34	3	2	6	3	9	2	1	3	1	4	34
35	3	2	6	3	9	2	1	3	2	4	35
36	4	2	6	3	9	2	1	3	2	4	36
37	4	2	6	3	9	2	1	3	2	5	37
38	4	2	7	3	9	2	1	3	2	5	38
39	4	2	7	3	10	2	1	3	2	5	39
40	4	2	7	3	10	2	1	4	2	5	40
41	4	2	7	4	10	2	1	4	2	5	41
42	4	2	8	4	10	2	1	4	2	5	42
43	4	2	8	4	11	2	1	4	2	6	43
44	5	2	8	4	11	2	1	4	2	5	44
45	5	2	8	4	11	2	1	4	2	6	45
46	5	2	9	4	11	2	1	4	2	6	46
47	5	2	9	4	12	2	1	4	2	6	47
48	5	3	9	4	12	2	1	4	2	6	48
49	5	3	9	4	13	2	1	4	2	6	49
50	5	3	9	4	13	3	1	4	2	6	50
51	5	3	9	4	13	3	1	4	2	7	51
52	5	3	9	4	13	3	1	5	2	7	52
53	5	3	9	5	13	3	1	5	2	7	53
54	5	3	10	4	14	3	1	5	2	7	54
55	5	3	10	5	14	3	1	5	2	7	55
56	6	3	10	5	14	3	1	5	2	7	56
57	6	3	10	5	15	3	1	5	2	7	57
58	6	3	11	5	15	3	1	6	2	7	58
59	6	3	11	5	15	3	1	5	3	7	59
60	6	3	11	5	16	3	2	5	3	7	60
61	6	3	11	5	16	3	2	5	3	8	61
62	6	3	11	5	16	3	2	6	3	8	62
63	6	3	11	5	18	3	2	6	3	8	63
64	6	3	12	5	16	3	2	6	3	8	64

(S. GOPAL KRISHNA)
 Deputy Secretary (Trg.)

791766/2020/UT.2 Branch

TOTAL VACANCIES	SC(H)	ST(H)	OBC(H)	Def(H)	Gen(H)	SC(O)	ST(O)	OBC(O)	Def(O)	Gen(O)	Grand Total
65	6	3	12	6	16	3	2	6	3	8	65
66	7	3	12	6	16	3	2	6	3	8	66
67	7	3	12	6	17	3	2	6	3	8	67
68	7	4	12	6	17	3	2	6	3	8	68
69	7	4	12	6	17	3	2	6	3	9	69
70	7	4	13	6	17	3	2	6	3	9	70
71	7	4	13	6	18	3	2	6	3	9	71
72	7	4	13	6	18	4	2	6	3	9	72
73	7	4	13	6	19	4	2	6	3	9	73
74	7	4	13	6	19	4	2	7	3	9	74
75	7	4	13	6	19	4	2	7	3	10	75
76	7	4	14	6	19	4	2	7	3	10	76
77	7	4	14	6	20	4	2	7	3	10	77
78	8	4	14	6	20	4	2	7	3	10	78
79	8	4	14	7	20	4	2	7	3	10	79
80	8	4	15	7	20	4	2	7	3	10	80
81	8	4	15	7	21	4	2	7	3	10	81
82	8	4	15	7	21	4	2	6	3	10	82
83	8	4	15	7	21	4	2	8	4	10	83
84	9	4	15	7	21	4	2	8	3	11	84
85	9	4	15	7	22	4	2	8	3	11	85
86	9	4	16	7	22	4	2	8	3	11	86
87	9	4	16	7	22	4	2	8	4	11	87
88	9	5	16	7	22	4	2	8	4	11	88
89	9	5	16	7	23	4	2	8	4	11	89
90	9	5	16	7	23	5	2	8	4	11	90
91	9	5	16	8	23	5	2	8	4	11	91
92	9	5	17	8	23	5	2	8	4	11	92
93	9	5	17	8	23	5	2	8	4	12	93
94	10	5	17	8	23	5	2	8	4	12	94
95	10	5	17	8	24	5	2	8	4	12	95
96	10	5	17	8	24	5	2	9	4	12	96
97	10	5	17	8	25	5	2	9	4	12	97
98	10	5	18	8	25	5	2	9	4	12	98
99	10	5	18	9	26	5	2	9	4	12	99
100	10	5	18	9	26	5	2	9	4	13	100
101	10	5	18	9	26	5	3	9	4	13	101
102	10	5	18	9	26	5	3	9	4	13	102
103	10	5	19	9	26	5	3	9	4	13	103
104	10	5	19	9	27	5	3	9	4	13	104
105	11	5	19	9	27	5	3	9	4	13	105
106	11	5	19	9	27	5	3	9	5	13	106
107	11	5	19	8	27	5	3	10	5	13	107
108	11	5	19	9	27	5	3	10	5	14	108
109	11	5	20	9	27	5	3	10	6	14	109
110	11	5	20	9	28	5	3	10	5	14	110
111	11	6	20	9	28	5	3	10	5	14	111
112	11	6	20	10	28	5	3	10	5	14	112
113	11	6	20	9	29	6	3	10	5	14	113
114	11	6	20	10	29	6	3	10	5	14	114
115	11	6	21	10	29	6	3	10	5	14	115
116	11	6	21	10	29	6	3	10	5	15	116
117	12	6	21	10	29	6	3	10	5	15	117
118	12	6	21	10	30	6	3	10	5	15	118
119	12	6	21	10	30	6	3	11	5	15	119
120	12	6	22	10	31	6	3	10	5	15	120



(S. COPAL KRISHNA)
Deputy Secretary (Trg.)

SAINIK SCHOOL SOCIETY, MINISTRY OF DEFENCE
CATEGORY WISE CHART FOR PROPOSED DISTRIBUTION OF VACANCIES FOR AS 2021-22

TOTAL VACANCIES	SC(H)	SC(O)	SC (Total)	ST(H)	ST(O)	ST (Total)	OBC(H)	OBC(O)	OBC (Total)	Total of Reserved Categories	Balance	Def(H)	Gen(H)	Home (Total)	Def(O)	Gen(O)	Others (Total)	Grand Total
1	0.10	0.05	0.15	0.05	0.02	0.08	0.18	0.09	0.27	0.49	-0.51	0.09	0.26	0.34	0.04	0.13	0.17	1
2	0.20	0.10	0.30	0.10	0.05	0.15	0.36	0.18	0.54	0.99	1.01	0.17	0.51	0.68	0.08	0.25	0.33	2
3	0.30	0.15	0.45	0.15	0.07	0.23	0.54	0.27	0.81	1.48	1.52	0.25	0.76	1.02	0.13	0.38	0.50	3
4	0.40	0.20	0.60	0.20	0.10	0.30	0.72	0.36	1.08	1.98	2.02	0.34	1.02	1.35	0.17	0.50	0.67	4
5	0.50	0.25	0.75	0.25	0.12	0.38	0.90	0.45	1.35	2.47	2.52	0.42	1.27	1.70	0.21	0.63	0.83	5
6	0.60	0.30	0.90	0.30	0.15	0.45	1.08	0.53	1.62	2.97	3.03	0.51	1.52	2.03	0.25	0.75	1.00	6
7	0.70	0.35	1.05	0.35	0.17	0.53	1.27	0.62	1.89	3.46	3.54	0.59	1.78	2.37	0.29	0.88	1.17	7
8	0.80	0.40	1.20	0.40	0.20	0.60	1.45	0.71	2.16	3.96	4.04	0.68	2.03	2.71	0.33	1.00	1.33	8
9	0.90	0.45	1.35	0.45	0.22	0.68	1.63	0.80	2.43	4.45	4.55	0.76	2.29	3.05	0.38	1.13	1.50	9
10	1.01	0.50	1.50	0.50	0.25	0.75	1.81	0.89	2.70	4.95	5.05	0.85	2.54	3.38	0.42	1.25	1.67	10
11	1.11	0.54	1.65	0.55	0.27	0.83	1.99	0.98	2.97	5.44	5.56	0.93	2.79	3.73	0.46	1.38	1.83	11
12	1.21	0.59	1.80	0.60	0.30	0.90	2.17	1.07	3.24	5.94	6.06	1.02	3.05	4.06	0.50	1.50	2.00	12
13	1.31	0.64	1.95	0.65	0.32	0.98	2.35	1.16	3.51	6.43	6.57	1.10	3.30	4.40	0.54	1.63	2.17	13
14	1.41	0.69	2.10	0.70	0.35	1.05	2.53	1.25	3.78	6.93	7.07	1.18	3.55	4.74	0.58	1.75	2.33	14
15	1.51	0.74	2.25	0.75	0.37	1.13	2.71	1.34	4.05	7.42	7.58	1.27	3.81	5.08	0.63	1.88	2.50	15
16	1.61	0.79	2.40	0.80	0.40	1.20	2.89	1.43	4.32	7.92	8.08	1.35	4.06	5.41	0.67	2.00	2.67	16
17	1.71	0.84	2.55	0.85	0.42	1.28	3.08	1.51	4.59	8.41	8.59	1.44	4.32	5.76	0.71	2.13	2.83	17
18	1.81	0.89	2.70	0.90	0.45	1.35	3.26	1.60	4.86	8.91	9.09	1.52	4.57	6.08	0.75	2.25	3.00	18
19	1.91	0.94	2.85	0.95	0.47	1.43	3.44	1.68	5.13	9.40	9.60	1.61	4.82	6.43	0.79	2.38	3.17	19
20	2.01	0.99	3.00	1.01	0.50	1.50	3.62	1.78	5.40	9.90	10.10	1.69	5.08	6.77	0.83	2.50	3.33	20



(S. GOPAL KRISHNA)
Deputy Secretary (Trg.)

TOTAL VACANCY CLERS	Sc(H)	Sc(Q)	Sc (Total)	ST(H)	ST(Q)	ST (Total)	Obc(H)	Obc(Q)	Obc (Total)	Total of Reserved Categories	Balance	Def(H)	Gen(H)	Home (Total)	Def(Q)	Gen(Q)	Others (Total)	Grand Total
21	2.11	1.04	3.15	1.08	0.52	1.58	3.80	1.87	5.67	10.39	10.61	1.78	5.33	7.11	0.88	2.53	3.50	21
22	2.21	1.09	3.30	1.11	0.54	1.65	3.98	1.95	5.94	10.89	11.11	1.88	5.58	7.44	0.92	2.75	3.87	22
23	2.31	1.14	3.45	1.16	0.57	1.73	4.18	2.05	6.21	11.38	11.62	1.95	5.84	7.78	0.98	2.88	3.83	23
24	2.41	1.19	3.60	1.21	0.59	1.80	4.34	2.14	6.48	11.88	12.12	2.03	6.09	8.12	1.00	3.00	4.00	24
25	2.51	1.24	3.75	1.26	0.62	1.88	4.52	2.22	6.75	12.37	12.63	2.12	6.35	8.48	1.04	3.13	4.17	25
26	2.61	1.29	3.90	1.31	0.64	1.95	4.70	2.32	7.02	12.87	13.13	2.20	6.60	8.80	1.08	3.25	4.33	26
27	2.71	1.34	4.05	1.39	0.67	2.03	4.88	2.41	7.29	13.35	13.64	2.28	6.85	9.14	1.13	3.38	4.50	27
28	2.81	1.39	4.20	1.41	0.69	2.10	5.07	2.49	7.56	13.86	14.14	2.37	7.11	9.47	1.17	3.50	4.67	28
29	2.91	1.44	4.35	1.46	0.72	2.18	5.25	2.58	7.83	14.35	14.65	2.45	7.38	9.82	1.21	3.63	4.83	29
30	3.02	1.49	4.50	1.51	0.74	2.25	5.43	2.67	8.10	14.85	15.15	2.54	7.61	10.15	1.25	3.75	5.00	30
31	3.12	1.53	4.65	1.56	0.77	2.33	5.61	2.76	8.37	15.34	15.66	2.62	7.87	10.49	1.29	3.88	5.17	31
32	3.22	1.58	4.80	1.61	0.79	2.40	5.79	2.85	8.64	15.84	16.16	2.71	8.12	10.83	1.33	4.00	5.33	32
33	3.32	1.63	4.95	1.66	0.82	2.48	5.97	2.94	8.91	16.33	16.67	2.79	8.38	11.17	1.38	4.13	5.50	33
34	3.42	1.68	5.10	1.71	0.84	2.55	6.15	3.03	9.18	16.83	17.17	2.88	8.63	11.50	1.42	4.25	5.67	34
35	3.52	1.73	5.25	1.76	0.87	2.63	6.33	3.12	9.45	17.32	17.68	2.96	8.88	11.82	1.46	4.38	5.83	35
36	3.62	1.78	5.40	1.81	0.89	2.70	6.51	3.21	9.72	17.82	18.18	3.05	9.14	12.19	1.50	4.50	6.00	36
37	3.72	1.83	5.55	1.85	0.92	2.78	6.69	3.30	9.99	18.31	18.69	3.13	9.39	12.52	1.54	4.63	6.17	37
38	3.82	1.88	5.70	1.91	0.94	2.85	6.87	3.39	10.26	18.81	19.19	3.21	9.64	12.88	1.58	4.75	6.33	38
39	3.92	1.93	5.85	1.95	0.97	2.93	7.06	3.47	10.53	19.30	19.70	3.30	9.90	13.20	1.63	4.88	6.50	39
40	4.02	1.98	6.00	2.01	0.99	3.00	7.24	3.56	10.80	19.80	20.20	3.38	10.15	13.53	1.67	5.00	6.67	40
41	4.12	2.03	6.15	2.06	1.01	3.08	7.42	3.65	11.07	20.29	20.71	3.47	10.41	13.88	1.71	5.13	6.83	41
42	4.22	2.08	6.30	2.11	1.04	3.15	7.60	3.74	11.34	20.79	21.21	3.55	10.65	14.21	1.75	5.25	7.00	42
43	4.32	2.13	6.45	2.16	1.06	3.23	7.78	3.83	11.61	21.28	21.72	3.64	10.91	14.55	1.79	5.38	7.17	43
44	4.42	2.18	6.60	2.21	1.09	3.30	7.96	3.92	11.88	21.76	22.27	3.72	11.17	14.89	1.83	5.50	7.33	44
45	4.52	2.23	6.75	2.26	1.11	3.38	8.14	4.01	12.15	22.27	22.73	3.81	11.42	15.23	1.88	5.63	7.50	45
46	4.62	2.28	6.90	2.31	1.14	3.45	8.32	4.10	12.42	22.77	23.23	3.89	11.67	15.56	1.92	5.75	7.67	46
47	4.72	2.33	7.05	2.36	1.16	3.53	8.50	4.19	12.69	23.26	23.74	3.98	11.93	15.91	1.98	5.88	7.83	47
48	4.82	2.38	7.20	2.41	1.19	3.60	8.68	4.28	12.96	23.76	24.24	4.06	12.18	16.24	2.00	6.00	8.00	48
49	4.92	2.43	7.35	2.46	1.21	3.68	8.86	4.37	13.23	24.25	24.75	4.15	12.44	16.58	2.04	6.13	8.17	49
50	5.02	2.48	7.50	2.51	1.24	3.75	9.05	4.46	13.50	24.75	25.25	4.23	12.69	16.92	2.08	6.25	8.33	50
51	5.13	2.52	7.65	2.56	1.26	3.83	9.23	4.54	13.77	25.24	25.74	4.31	12.94	17.26	2.13	6.38	8.50	51
52	5.23	2.57	7.80	2.61	1.29	3.90	9.41	4.63	14.04	25.74	26.26	4.40	13.20	17.59	2.17	6.50	8.67	52
53	5.33	2.62	7.95	2.66	1.31	3.98	9.59	4.72	14.31	26.23	26.77	4.48	13.45	17.94	2.21	6.63	8.83	53
54	5.43	2.67	8.10	2.71	1.34	4.05	9.77	4.81	14.58	26.73	27.27	4.57	13.70	18.27	2.25	6.75	9.00	54
55	5.53	2.72	8.25	2.76	1.36	4.13	9.95	4.90	14.85	27.22	27.78	4.65	13.96	18.61	2.28	6.88	9.17	55
56	5.63	2.77	8.40	2.81	1.39	4.20	10.13	4.99	15.12	27.72	28.28	4.74	14.21	18.95	2.33	7.00	9.33	56
57	5.73	2.82	8.55	2.86	1.41	4.28	10.31	5.08	15.39	28.21	28.79	4.82	14.47	19.29	2.38	7.13	9.50	57
58	5.83	2.87	8.70	2.91	1.44	4.35	10.49	5.17	15.66	28.71	29.29	4.91	14.72	19.62	2.42	7.25	9.67	58
59	5.93	2.92	8.85	2.96	1.46	4.43	10.67	5.26	15.93	29.20	29.80	4.99	14.97	19.97	2.46	7.38	9.83	59
60	6.03	2.97	9.00	3.02	1.49	4.50	10.85	5.35	16.20	29.70	30.30	5.08	15.23	20.30	2.50	7.50	10.00	60
61	6.13	3.02	9.15	3.07	1.51	4.58	11.03	5.44	16.47	30.19	30.81	5.16	15.48	20.64	2.54	7.63	10.17	61
62	6.23	3.07	9.30	3.12	1.53	4.65	11.22	5.52	16.74	30.68	31.31	5.24	15.73	20.98	2.58	7.75	10.33	62
63	6.33	3.12	9.45	3.17	1.56	4.73	11.40	5.61	17.01	31.18	31.82	5.33	15.99	21.32	2.63	7.88	10.50	63
64	6.43	3.17	9.60	3.22	1.58	4.80	11.58	5.70	17.28	31.68	32.32	5.41	16.24	21.68	2.67	8.00	10.67	64
65	6.53	3.22	9.75	3.27	1.61	4.88	11.76	5.79	17.55	32.17	32.83	5.50	16.50	22.00	2.71	8.13	10.83	65

(Signature)
 Deputy Secretary (TIG)

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TOTAL VACANCIES	Sq(H)	Sq(O)	SC (Total)	ST(H)	ST(O)	ST (Total)	OBC(H)	OBC(O)	OBC (Total)	Total of Reserved Categories	Balance	Def(H)	Gen(H)	Home (Total)	Def(O)	Gen(O)	Others (Total)	Grand Total
65	8.53	3.27	3.90	3.32	1.53	4.85	5.88	11.94	17.82	32.67	33.33	5.58	16.75	22.33	2.75	8.25	11.00	86
66	8.71	3.32	10.05	3.37	1.68	5.03	5.97	12.12	18.09	33.16	31.84	5.67	17.00	22.87	2.79	8.38	11.17	87
67	8.83	3.37	10.28	3.42	1.68	5.10	6.08	12.30	18.36	33.66	34.34	5.75	17.26	23.01	2.83	8.50	11.33	88
68	8.93	3.42	10.35	3.47	1.71	5.16	6.15	12.48	18.63	34.15	34.85	5.84	17.51	23.35	2.88	8.63	11.50	89
69	7.04	3.47	10.50	3.52	1.73	5.25	6.24	12.56	18.90	34.65	35.35	5.92	17.76	23.68	2.92	8.75	11.67	90
70	7.14	3.51	10.65	3.57	1.76	5.33	6.33	12.84	19.17	35.14	35.86	6.01	18.02	24.03	2.96	8.88	11.83	91
71	7.24	3.56	10.80	3.62	1.78	5.40	6.42	13.02	19.44	35.64	36.36	6.09	18.27	24.38	3.00	9.00	12.00	92
72	7.34	3.61	10.95	3.67	1.83	5.48	6.50	13.21	19.71	36.13	36.87	6.18	18.53	24.70	3.04	9.13	12.17	93
73	7.44	3.66	11.10	3.72	1.83	5.55	6.59	13.39	19.98	36.63	37.37	6.26	18.78	25.04	3.08	9.25	12.33	94
74	7.54	3.71	11.25	3.77	1.88	5.63	6.68	13.57	20.25	37.12	37.88	6.34	19.03	25.38	3.13	9.38	12.50	95
75	7.64	3.78	11.40	3.82	1.88	5.70	6.77	13.75	20.52	37.82	38.38	6.43	19.29	25.71	3.17	9.50	12.67	96
76	7.74	3.81	11.55	3.87	1.91	5.78	6.86	13.93	20.79	38.11	38.89	6.51	19.54	26.06	3.21	9.63	12.83	97
77	7.84	3.86	11.70	3.92	1.93	5.85	6.95	14.11	21.06	38.61	39.39	6.60	19.79	26.39	3.25	9.75	13.00	98
78	7.94	3.91	11.85	3.97	1.98	5.93	7.04	14.29	21.33	39.10	39.90	6.68	20.05	26.73	3.29	9.88	13.17	99
79	8.04	3.98	12.00	4.02	1.98	6.00	7.13	14.47	21.60	39.60	40.40	6.77	20.30	27.07	3.33	10.00	13.33	100
80	8.14	4.01	12.15	4.07	2.00	6.08	7.22	14.65	21.87	40.09	40.91	6.85	20.56	27.41	3.36	10.13	13.50	101
81	8.24	4.06	12.30	4.12	2.03	6.15	7.31	14.83	22.14	40.59	41.41	6.94	20.81	27.74	3.42	10.25	13.67	102
82	8.34	4.11	12.45	4.17	2.05	6.23	7.40	15.01	22.41	41.08	41.92	7.02	21.06	28.09	3.46	10.38	13.83	103
83	8.44	4.16	12.60	4.22	2.08	6.30	7.48	15.20	22.68	41.58	42.42	7.11	21.32	28.42	3.50	10.50	14.00	104
84	8.54	4.21	12.75	4.27	2.10	6.38	7.57	15.38	22.95	42.07	42.93	7.19	21.57	28.76	3.54	10.63	14.17	105
85	8.64	4.26	12.90	4.32	2.13	6.45	7.66	15.56	23.22	42.57	43.43	7.27	21.82	29.10	3.58	10.75	14.33	106
86	8.74	4.31	13.05	4.37	2.15	6.53	7.75	15.74	23.49	43.06	43.94	7.36	22.08	29.44	3.63	10.88	14.50	107
87	8.84	4.36	13.20	4.42	2.18	6.60	7.84	15.92	23.76	43.56	44.44	7.44	22.33	29.77	3.67	11.00	14.67	108
88	8.94	4.41	13.35	4.47	2.20	6.68	7.93	16.10	24.03	44.05	44.95	7.53	22.59	30.12	3.71	11.13	14.83	109
89	9.05	4.46	13.50	4.52	2.23	6.75	8.02	16.28	24.30	44.55	45.45	7.61	22.84	30.45	3.75	11.25	15.00	110
90	9.15	4.50	13.65	4.57	2.25	6.83	8.11	16.46	24.57	45.04	45.95	7.70	23.09	30.79	3.79	11.38	15.17	111
91	9.25	4.55	13.80	4.62	2.28	6.90	8.20	16.64	24.84	45.54	46.46	7.78	23.35	31.13	3.83	11.50	15.33	112
92	9.35	4.60	13.95	4.67	2.30	6.98	8.29	16.82	25.11	46.03	46.97	7.87	23.60	31.47	3.88	11.63	15.50	113
93	9.45	4.65	14.10	4.72	2.33	7.05	8.38	17.00	25.38	46.53	47.47	7.95	23.85	31.80	3.92	11.75	15.67	114
94	9.55	4.70	14.25	4.77	2.35	7.13	8.46	17.19	25.65	47.02	47.98	8.04	24.11	32.15	3.95	11.88	15.83	115
95	9.65	4.75	14.40	4.82	2.38	7.20	8.55	17.37	25.92	47.52	48.48	8.12	24.36	32.48	4.00	12.00	16.00	116
96	9.75	4.80	14.55	4.87	2.40	7.28	8.64	17.55	26.19	48.01	48.99	8.21	24.62	32.82	4.08	12.13	16.17	117
97	9.85	4.85	14.70	4.92	2.43	7.35	8.73	17.73	26.46	48.51	49.48	8.29	24.87	33.16	4.08	12.25	16.33	118
98	9.95	4.90	14.85	4.97	2.45	7.43	8.82	17.91	26.73	49.00	50.00	8.38	25.13	33.50	4.13	12.38	16.50	119
99	10.05	4.95	15.00	5.03	2.48	7.50	8.91	18.09	27.00	49.50	50.50	8.46	25.38	33.84	4.17	12.50	16.67	120
100	10.15	5.00	15.15	5.08	2.50	7.58	9.00	18.27	27.27	49.89	51.01	8.54	25.63	34.18	4.21	12.62	16.83	121
101	10.25	5.05	15.30	5.13	2.52	7.65	9.09	18.45	27.54	50.49	51.51	8.63	25.88	34.51	4.25	12.75	17.00	122
102	10.35	5.10	15.45	5.18	2.55	7.73	9.18	18.63	27.81	50.98	52.02	8.71	26.14	34.85	4.29	12.87	17.17	123
103	10.45	5.15	15.60	5.23	2.57	7.80	9.27	18.81	28.08	51.48	52.52	8.80	26.39	35.19	4.33	13.00	17.33	124
104	10.55	5.20	15.75	5.28	2.60	7.88	9.36	18.99	28.35	51.97	53.03	8.88	26.65	35.53	4.37	13.12	17.50	125
105	10.65	5.25	15.90	5.33	2.62	7.95	9.44	19.16	28.62	52.47	53.53	8.97	26.90	35.87	4.42	13.25	17.66	126
106	10.75	5.30	16.05	5.38	2.65	8.03	9.53	19.36	28.89	52.96	54.04	9.05	27.16	36.21	4.46	13.37	17.83	127
107	10.85	5.35	16.20	5.43	2.67	8.10	9.62	19.54	29.16	53.46	54.54	9.14	27.41	36.54	4.50	13.50	18.00	128
108	10.95	5.40	16.35	5.48	2.70	8.18	9.71	19.72	29.43	53.95	55.05	9.22	27.66	36.88	4.54	13.62	18.17	129
109	11.05	5.45	16.50	5.53	2.72	8.25	9.80	19.90	29.70	54.45	55.55	9.30	27.91	37.22	4.58	13.75	18.33	130

KAN
 (S. GOPAL KRISHNA)
 Deputy Secretary (Jr.)

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TOTAL VACAN	SC(H)	SC(O)	SC (Total)	ST(H)	ST(O)	ST (Total)	OBC(H)	OBC(O)	OBC (Total)	Total of Reserved Categories	Balance	Deficit	Gen(H)	Home (Total)	Def(O)	Gen(O)	Others (Total)	Grand Total
111	11.18	5.48	16.65	5.58	2.75	8.33	20.08	9.09	29.97	54.94	58.06	9.39	28.17	37.28	4.92	13.87	18.50	111
112	11.26	5.54	16.80	5.63	2.77	8.40	20.26	9.09	30.24	55.44	58.56	9.47	28.42	37.30	4.67	14.00	18.56	112
113	11.36	5.59	16.95	5.68	2.80	8.48	20.44	10.07	30.51	55.93	57.07	9.56	28.68	38.24	4.71	14.12	18.83	113
114	11.46	5.64	17.10	5.73	2.82	8.55	20.82	10.16	30.78	56.43	57.57	9.64	28.93	38.97	4.75	14.25	19.00	114
115	11.56	5.69	17.25	5.78	2.85	8.63	20.80	10.26	31.05	56.92	58.08	9.73	29.19	38.91	4.79	14.37	19.17	115
116	11.66	5.74	17.40	5.83	2.87	8.70	20.98	10.34	31.32	57.42	58.58	9.81	29.44	39.25	4.83	14.50	19.33	116
117	11.76	5.79	17.55	5.88	2.90	8.78	21.17	10.42	31.59	57.91	59.09	9.90	29.69	39.59	4.87	14.62	19.50	117
118	11.88	5.84	17.70	5.93	2.92	8.85	21.35	10.51	31.86	58.41	59.59	9.98	29.94	39.83	4.92	14.75	19.66	118
119	11.98	5.89	17.85	5.98	2.95	8.93	21.53	10.60	32.13	58.90	60.10	10.07	30.20	40.27	4.96	14.87	19.83	119
120	12.08	5.94	18.00	6.03	2.97	9.00	21.71	10.69	32.40	59.40	60.60	10.15	30.45	40.60	5.00	15.00	20.00	120
121	12.16	5.99	18.15	6.08	2.99	9.08	21.89	10.79	32.67	59.89	61.11	10.23	30.71	40.94	5.04	15.12	20.17	121
122	12.25	6.04	18.30	6.13	3.02	9.15	22.07	10.87	32.94	60.39	61.61	10.32	30.96	41.28	5.08	15.25	20.33	122
123	12.34	6.09	18.45	6.18	3.04	9.23	22.25	10.96	33.21	60.88	62.12	10.41	31.22	41.62	5.12	15.37	20.50	123
124	12.46	6.14	18.60	6.23	3.07	9.30	22.43	11.05	33.48	61.38	62.62	10.49	31.47	41.96	5.17	15.50	20.66	124
125	12.55	6.19	18.75	6.28	3.09	9.38	22.61	11.14	33.75	61.97	63.13	10.57	31.72	42.30	5.21	15.62	20.83	125

(S) GOPAL KRISHNA
Deputy Secretary (TII)



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A/84019/CGC-2020/GS/MT-15/III/39/US/D(GS-II)
Government of India
Ministry of Defence
New Delhi

18 Jan 2021

To

The Chief of the Army Staff

**RESERVATION OF SEATS TO BE FILLED IN RASHTRIYA MILITARY SCHOOLS
(RMSs) THROUGH COMMON ENTRANCE TEST (CET)**

Sir,

As per policy for admissions to Rashtriya Military Schools (RMSs) in vogue, 70% seats are reserved for Entitled Category (i.e. wards of JCOs/OR of Army and their equivalent in Navy and Air Force) and 30% seats for Non-Entitled Category (i.e. wards of Offrs of army and their equivalent in Navy and Air Force and Civilians combined).

2. The matter with respect to reservation to OBC candidates in Rashtriya Military Schools was deliberated in the XXI Central Governing Council Meeting of RMSs held on 14 Jan 2020, chaired by Defence Secretary and it was agreed to have reservation to OBC candidates.

3. I am therefore directed to convey the sanction of the Competent Authority to the following reservations of seats of Cadets at Rashtriya Military Schools :-

(a) 70% seats of Entitled Category to include wards of JCOs/OR, serving and retired of army and their equivalent in Navy and Air Force.

(b) 30% seats of Non-Entitled Category to include wards of Officers of three services and Civilian combined.

(c) 27% seats within the Entitled and Non-Entitled category will be reserved for wards of OBC candidates of non creamy layer. The reservation is applicable to OBC candidates falling in Central list posted on Ministry of Social Justice and Empowerment/National Commission for Backward Classes website www.ncbc.nic.in, as on the first day of the month in which process of online admission commences.

(d) The qualification marks as applicable to general category candidates ((35% in English (candidate will only be required to qualify in this test. Marks so obtained will not be counted towards overall merit for admission) and 40% in remaining each subjects) be made applicable to OBC candidates. Similarly, the registration fee as applicable to general candidates also be made applicable to OBC candidates.

(e) Overall reservation will not exceed 27%, 15%, and 7.5% respectively for OBC Non Creamy Layer, SC and ST.

(f) Reservation quota will be given on submission of OBC certificate of candidates being in OBC Non Creamy Layer issued by the Competent Authority.

4. The hypothetical case of 100 seats will have following vacancy distribution:-

- (a) Total seats - 100
- (b) Entitled Category Candidates (wards of JCOs/ OR serving and retired and their equivalent Ranks of Air Force/Navy) - 70
- (c) Non Entitled Category (wards of Offrs, serving and retired from all three services and those of Civilians) - 30

5. Further distribution of vacancies within Entitled and Non-Entitled :-

Ser No	Category	Entitled Category		Non-Entitled Category		Total
		Wards of JCOs/OR serving and retired and their equivalent Ranks of Air Force/ Navy)		Non Entitled Category (wards of Offrs, serving and retired from all three services and those of Civilians)		
		70		30		100
(a)	OBC NCL	27% of 70	19	27% of 30	08	
(b)	SC	15% of 70	11	15% of 30	05	
(c)	ST	7.5% of 70	05	7.5% of 30	02	
(d)	Balance seats of Gen Category	50.5% of 70	35	50.5% of 30	15	
Total			70		30	100

6. **Transfer of Unutilized Vacancies.** If there are unfilled vacancies in the reserved categories (SC/ST/OBC-NCL), these shall be filled by General Category.

7. The new policy would be effective from the academic year 2021-22.

Yours faithfully,

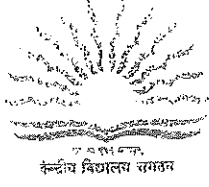


(Daljit Singh Bedi)
(Under Secretary of Govt of India)

Copy to :-

- All concerned
1. ✓ AS, UT Division (Sh. Anand Kumar)
D/O School Education and Literacy
M/o H R D
Shastri Bhawan

723407/2020/UT.2 Branch



केन्द्रीय विद्यालय संगठन (सु.)
 18, संस्थागत क्षेत्र, शहीद जीत सिंह मार्ग, नई दिल्ली - 110016
 KENDRIYA VIDYALAYA SANGATHAN (HQ)
 18, Institutional Area, S.J.S. Marg, New Delhi - 110016
 दूरभाष/Tel: 011-26521898 फैक्स/Fax: 26514179
 E-mail: kvs.estt.1@gmail.com
 Website: www.kvsangathan.nic.in

काइल संख्या 18-22/1993-(प्रशा.) केविनं(स्था.1)

दिनांक: 15.06.2020

कार्यालय आदेश

केन्द्रीय विद्यालय संगठन में अन्य पिछड़ा वर्ग के कल्याण के लिए डॉ. ई प्रभाकर, संयुक्त आयुक्त (प्रशिक्षण/विन) को एतद द्वारा नन्काल प्रभाव में संपर्क अधिकारी (Liaison Officer for the welfare of OBCs) के रूप में नामित किया जाता है।

यह कार्यालय आदेश नक्षम अधिकारी के अनुमोदन में जारी किया जाता है।

वि. विजयालक्ष्मी
 (डॉ. श्रीमती) वि. विजयालक्ष्मी
 संयुक्त आयुक्त (प्रशा./कार्यिक)

वितरण:-

1. डॉ. ई प्रभाकर, संयुक्त आयुक्त (प्रशिक्षण/विन), केन्द्रीय विद्यालय संगठन (सु.) नई दिल्ली।
2. निजी मन्निव, आयुक्त, केन्द्रीय विद्यालय संगठन (मुख्या.), नई दिल्ली को सूचनार्थ।
3. संयुक्त आयुक्त (शैक्षिक), केन्द्रीय विद्यालय संगठन (मुख्या.), नई दिल्ली को सूचनार्थ।
4. सहायक आयुक्त (स्था.1/स्था.2/3/प्रशा.1), केन्द्रीय विद्यालय संगठन (मुख्या.), नई दिल्ली को सूचनार्थ।
5. उपायुक्त/निदेशक, केन्द्रीय विद्यालय संगठन, सभी क्षेत्रीय कार्यालय एवं जीट
6. कार्यालय आदेश फाईल।

723407/2020/UT.2 Branch

फैक्स: 0120-2405182

दूरभास: 0120-2405180, 84,
2405929

नवोदय विद्यालय समिति
(मानव संसाधन विकास मंत्रालय
का स्वायत्त संस्थान
स्कूल शिक्षा एवं साक्षरता विभाग,
भारत सरकार)
पी - 15, इंस्टीट्यूशनल एरिया,
सेक्टर 62, नोएडा
उत्तर प्रदेश-201309



Fax: 0120-2405182
Tel: 0120-2405180, 84, 2405929

NAVODAYA VIDYALAYA SAMITI
(An Autonomous Organization
under Ministry of Human
Resource Development,
Department of School
Education & Literacy)
Govt. of India
B-15, Institutional Area,
Sector-62, NOIDA
Uttar Pradesh-201309

F.No.3-8/2015-NVS(Admn.)/3961

Dated: 25.05.2018

OFFICE ORDER

Consequent upon the transfer of Sh. G. Chandramouli, Assistant Commissioner, from NVS, Hqrs to NVS RO Lucknow, Sh. Raghuvendra Kumar, Assistant Commissioner (E-III), NVS Hqrs. is nominated as nodal officer for OBC/minorities /PWD employees of the Samiti.

Other terms & conditions laid down in the Samiti's office order of even number dated 23.10.2015 are unchanged.

This issues with the approval of competent authority.

(B.C. Panda)

Assistant Commissioner (Admn.)

Copy to :

1. Sh. Raghuvendra Kumar, Assistant Commissioner (E-III), NVS Hqrs.
2. Sh. G. Chandramouli, Deputy Commissioner (I/C), NVS, RO Lucknow.
3. Sh. Ramjit, Assistant Commissioner (Admn.), NVS, RO Jaipur.
4. JSA, NVS Hqrs. office for uploading the same in NVS Website.
5. Guard file.
6. Notice board.

[Signature]

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**COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES
(2021-22)**

**MINUTES OF THE SECOND SITTING OF THE COMMITTEE ON WELFARE OF
OTHER BACKWARD CLASSES (2021-22) HELD ON 13TH JULY, 2021 IN
COMMITTEE ROOM D, PARLIAMENT HOUSE ANNEXE, NEW DELHI**

The Committee sat from 1130 hrs. to 1335 hrs. The sitting of the Committee was held in three parts. In the first part, the Committee considered three draft Action Taken Reports for adoption. In the second part, the representatives of Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) briefed the Committee on the subject "Measures undertaken to secure representation of OBCs in employment and for their welfare in various Departments/Organisations/Institutions". In the third part, the representatives of Ministry of Finance (Department of Financial Services) briefed the Committee on the subject "Measures undertaken to secure representation of OBCs in employment and for their welfare in Public Sector Banks/Financial Institutions/Insurance Companies/other Departments."

PRESENT

SHRI RAJESH VERMA - CHAIRPERSON

MEMBERS

LOK SABHA

2. Shri T.R. Baalu
3. Shri Chandra Sekhar Bellana
4. Shri Dileshwar Kamait
5. Dr. Sanghamitra Maurya
6. Shri Balak Nath

RAJYA SABHA

7. Smt. Geeta *alias* Chandraprabha
8. Shri Jaiprakash Nishad
9. Shri Vishambhar Prasad Nishad
10. Dr. Banda Prakash
11. Smt. Chhaya Verma
12. Shri Harnath Singh Yadav

SECRETARIAT

- | | | |
|------------------------|---|---------------------|
| 1. Smt. Anita B. Panda | — | Joint Secretary |
| 2. Shri Arvind Sharma | — | Director |
| 3. Shri Khakhai Zou | — | Additional Director |
| 4. Smt. Neena Juneja | — | Deputy Secretary |

FIRST PART

2. At the outset, the Chairperson, welcomed the Members to the sitting of the Committee. The Committee, thereafter, considered the following draft Reports for adoption:

- I. Action Taken Report on the observations/recommendations contained in the First Report (17th Lok Sabha) of the Committee on Welfare of OBCs on "Measures undertaken to secure representation of OBCs in employment and for their welfare in NHPC Ltd." pertaining to Ministry of Power.
- II. Action Taken Report on the observations/recommendations contained in the Fifth Report (17th Lok Sabha) of the Committee on Welfare of OBCs on "Measures undertaken to secure representation of OBCs in employment and for their welfare in NFL" pertaining to Ministry of Chemicals and Fertilizers.
- III. Action Taken Report on the observations/recommendations contained in the Second Report (17th Lok Sabha) of the Committee on Welfare of OBCs on "Measures undertaken to secure representation of OBCs in admissions and employment in Kendriya Vidyalayas/Navodaya Vidyalayas and Sainik Schools/Rashtriya Military Schools" pertaining to Ministry of Education.

3. The Committee adopted the aforesaid draft Reports without any modification and authorized the Chairperson to present the Reports to both the Houses of Parliament.

SECOND PART

4. xxx xxx xxx xxx xxx*

THIRD PART

5. xxx xxx xxx xxx xxx*

A copy of verbatim proceedings of the sitting has been kept.

The Committee then adjourned.

*The Matters not related to the report.

ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/RECOMMENDATIONS CONTAINED IN THE SECOND REPORT OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES.

(SEVENTEENTH LOK SABHA)

(Refer Para 4 of Introduction)

(i)	Total No. of Observations/Recommendations:	7
(ii)	Observations/Recommendations of the Committee which have been accepted by the Government:	
	Recommendation Sl. Nos. 1, 2, 3, 5, 6 & 7	Total: 6
		Percentage 85.71%
(iii)	Observations/Recommendations which the Committee do not desire to pursue in view of the replies received from the Government:	
	-NIL-	Total: 0
		Percentage 0%
(iv)	Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration:	
	-NIL-	Total: 0
		Percentage 0%
(v)	Observations/Recommendations in respect of which final replies of the Government are still awaited:	
	Recommendation Sl. No. 4	Total: 1
		Percentage 14.28%